

MR. SPEAKER : Certainly.

SHRI J. B. KRIPALANI (Guna) : My house in Delhi is the most neglected house. Will the Government do something ?

11-36 HRS.

RESTRAINT AND REMOVAL AND RELEASE OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following two identical telegrams dated the 23rd August, 1968 from the Assistant Commissioner of Police, Bombay:—

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 69 of the Bombay Police Act to direct that Sarvashri Viren Shah and N.K. Somani, Members, Lok Sabha, be restrained and removed for attempting to commit breach of prohibitory order dated the 22nd August, 1968 issued by the Commissioner of Police, Bombay, under section 37(3) of the Police Act. Sarvashri Viren Shah and N.K. Somani, Members, Lok Sabha, were accordingly restrained and removed to Gamdevi Police Station at 19-40 hours on the 23rd August, 1968 and were released at 21-40 hours on the same day after the occasion was over.”

SHRI HEM BARUA (Mangaldai) : Were they arrested because of the Russian armed intervention in Czechoslovakia ?

MR. SPEAKER : I myself am not a lawyer. I do not know what this section means.

11-37 HRS.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 26th August, 1968, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Discussion on the Resolution seeking approval of the continuance of the President's Rule in Uttar Pradesh.

- (3) Discussion on the Resolution seeking approval of the continuance of the President's Rule in West Bengal.

- (4) Consideration and passing of the Bihar State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

- (5) Discussion on the Resolution seeking approval of the President's Rule in Punjab.

- (6) Consideration and passing of the Punjab State Legislature (Delegation of Powers) Bill, 1968.

- (7) Consideration of a motion regarding constitution of a Joint Committee for the welfare of Scheduled Castes and Scheduled Tribes.

- (8) Consideration and passing of The Criminal and Election Laws Amendment Bill, 1968.

The Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha.

The Companies (Amendment) Bill, 1968.

- (9) Discussion on drought conditions in Andhra Pradesh and other States on a motion to be moved by Shri P. Venkatasubbiah on Friday, the 30th August.

- (10) Discussion on the demand of Central Government Employees about need based minimum wage and merger of dearness allowance on a motion to be moved by Shri Kanwar Lal Gupta.

- (11) Further discussion on the Report of the Road Transport Taxation Enquiry Committee.

As you have yourself announced, the thing about Jammu and Kashmir will be taken up as a Private Member's motion.

MR. SPEAKER : This does not mean that all the things will be completed. The first five or six things are very important and we have to com-